



2026:DHC:9051



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**# **CNR No. DLHC010491922026**+ **O.M.P.(MISC.)(COMM.) 808/2026, I.A. 28368/2026****RATNAGIRI GAS AND POWER PRIVATE LIMITED**

.....Petitioner

Through: Mr. Puneet Taneja, Senior
Advocate with Mr. Anil Kumar,
Manmohan Singh Narula and
Amit Yadav, Advs.

versus

NATIONAL INSURANCE COMPANY LIMITED

.....Respondent

Through: Ms. Kavya Kumar, Mr. Sarthak
Behera, Advs.

CORAM:**HON'BLE MR. JUSTICE OM PRAKASH SHUKLA****ORDER (ORAL)**% **12.10.2026**

1. The present petition has been filed under Section 29A(4) and (5) of the Arbitration and Conciliation Act, 1996¹, seeking an extension of the mandate of the learned Arbitral Tribunal for a further period of five months w.e.f. 04.10.2026.

2. It is borne out from the record that the mandate of the learned Tribunal was last extended by this Court *vide* order dated 13.01.2026 for a period of nine months.

3. Learned Senior Counsel appearing for the Petitioner submits that the arguments of both parties have concluded and the parties have been granted further time to file their written submissions.



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4. Issue notice
5. Ms. Kavya Kumar, learned Counsel accepts notice on behalf of the Respondent.
6. Learned Counsel for the Respondent submits that the Respondent has no objection to the extension of the learned arbitral tribunal.
7. Considering the stage of the arbitral proceedings and consensus between the parties, the mandate of the Arbitral Tribunal is extended for a further period of five months five months w.e.f. 04.10.2026. The intervening period, if any, shall stand regularised.
8. The petition stands disposed of in the above terms. Pending applications, if any, also stand disposed of.

OM PRAKASH SHUKLA, J

OCTOBER 12, 2026/at

Signature Not Verified¹ "Act" hereinafter

Signed By: ANUBHAW M.P.(MISC.)(COMM.) 808/2026
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Signing Date: 13.10.2026
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